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CORAM : HON'BLE MR S P MUKHERJEE : ADMINISTRATIVE MEMBER

HON'BLE MR P M JOSHI : JUDICIAL MEMBER

9/07/1987

Mr Radhakrishnan for Mr. B B Oza on behalf of the applicant states that Mr Oza has sent a letter reporting his inability to attend the court on the ground that his cousin expired today morning. Mr J D Ajmera learned counsel for the respondent has no objection. The case is adjourned to 30/07/1987 for hearing. Interim relief be continued till the next date.

  
( P M JOSHI )  
JUDICIAL MEMBER

  
( S P MUKHERJEE )  
ADMINISTRATIVE MEMBER

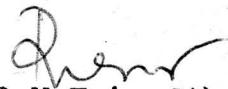
OA/231/87

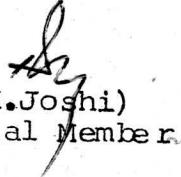
(6)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

30.7.1987

Mr.B.B.Oza learned advocate for the applicant files an application for an adjournment. Heard Mr.J.D.AJmera learned advocate for the respondent. More than one adjournment has been given on account of the petitioners' advocate's absence. Interim relief cannot be allowed to continue if the petitioners' advocate have to be accommodated. The case is adjourned to 4th August, 1987 and if the advocate do not appear, the case will proceed.

  
(P.H.Trivedi)  
Vice Chairman

  
(P.M.Joshi)  
Judicial Member

OA/231/87

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

30.8.1987

Mr.B.B.Oza learned advocate for the applicant files an application for an adjournment. Heard Mr.J.D.AJmera learned advocate for the respondent. More than one adjournment has been given on account of the petitioners' advocate's absence. Interim relief cannot be allowed to continue if the petitioners' advocate have to be accommodated. The case is adjourned to 4th August, 1987 and if the advocate do not appear, the case will proceed.

(P.H.Trivedi)  
Vice Chairman

(P.M.Joshi)  
Judicial Member

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Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

4.8.1987

Learned advocate Mr.Radhakrishnan for Mr.B.B.Oza for the applicant appears and states that in this case appeal has been filed but seeks interim relief by way of protection against recovery until two weeks after the disposal of the appeal and the communication of the orders thereof. Learned advocate Mr.P.N.Ajmera for Mr.J.D.Ajmera for the respondent appears. Interim relief allowed. The respondents are directed not to make recovery until the expiry of two weeks after the communication of the decision of the appeal. With this order the case which is at this stage premature is disposed of.

  
(P.H.Trivedi)  
Vice Chairman

  
(P.M.Joshi)  
Judicial Member